

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

FRIDAY, THE THIRD DAY OF JULY  
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION No: 22 of 2026

**Between:**

M/s. Next Education India Pvt. Ltd, a company registered under the Companies Act, 1956, having registered office at 1st Floor East Wing, Sri Nilaya Cyber Sapzio, Municipal #8-2-269/A/2/1-6, Road #2, Banjara Hills, Hyderabad, Telangana 500034 represented by its Director, Mr. Daljit Bajwa Singh.

**...Applicant**

**AND**

Pushpa Sr. Sec. School, run by Archdiocese Of Bhopal, having its address at Kannod Road, Ashta, Sehore, Madhya Pradesh - 466116 Rep. by its authorised signatory. Fr. Solomon.

**...Respondent**

Arbitration Application filed under Section 11(5) and 11(6) of the Arbitration and Conciliation Act, 1996 praying that in the circumstances stated in accompanying affidavit this Court may be pleased to i) Appoint a Sole Arbitrator as per clause 11.10. of the Master Licence Agreement dated 10-06-2016 for the adjudication of the claims and disputes between the Applicant and the Respondent. ii) Award costs of this application to the Applicant.

**Counsel for the Petitioner: SRI M V AKARSH**

**Counsel for the Respondent: \_ \_ \_ \_**

**The Court made the following: ORDER**

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.22 of 2026

DATED: 03.07.2026

**Between:**

M/s. Next Education India Pvt., Ltd.,  
Rep., by its Director, Daljit Bajwa Singh,  
Banjara Hills, Hydeabad, Telangana.

... Applicant

AND

Pushpa Sr. Sec. School,  
Rep., by its authorised signatory, Mr. FR Solumon,  
Kannod Road, Ashta, Sehore, Madhya Pradesh.

... Respondent

**ORDER:**

Heard Mr. M.V. Akarsh, learned counsel for the applicant.

2. By order dated 12.06.2026, this Court proposed to appoint Dr. T. Raghuram, Retired Principal District Judge, as an independent Arbitrator to adjudicate the dispute between the parties. The order dated 12.06.2026 is extracted hereunder for easy reference:

“Mr. Gudipati Premgopal Reddy, learned counsel and Mr. M.V. Akarsh, learned counsel appear for applicants.

Under the Master Licence Agreements - Teachnext, the applicants undertook to provide services to the respondents. But, disputes arose between the parties. As such, the applicants had invoked arbitration clause No.11.10 of the aforesaid agreements by issuing a notice proposing the name of an arbitrator. The respondents had failed to furnish reply. Therefore, the applicants had approached this Court.

Notices were issued upon the respondents *vide* orders dated 21.11.2025, 28.11.2025 and 23.01.2026.

Despite service of notice, the respondents had not entered appearance.

Learned counsel for the applicants therefore submits that since the ingredients for invocation of the jurisdiction of this Court under Section 11(5) and (6) of the Arbitration and Conciliation Act, 1996, are made out, this Court may proceed to appoint an arbitrator to adjudicate the dispute between the parties.

I have considered the submissions of the learned counsel for the applicants.

It appears that an agreement exists between the parties which provides for adjudication of the disputes arising under the agreements through arbitration. The applicants after issuance of notice invoking the arbitration clause had approached this Court for appointment of an arbitrator. In the present matters, after notice, the respondents had not entered appearance. Therefore, this Court proposes to appoint Dr. T. Raghuram, Retired Principal District Judge (Resident of H.No.1-11-242/1, Kishan Residency, 4<sup>th</sup> Floor, Shyamlal Buildings, Near Metro Pillar No.1365, Begumpet, Hyderabad; Mobile No.9704377419), as an independent arbitrator to adjudicate the disputes between the parties. It is made clear that all questions of law and fact are left open to be raised before the learned Arbitrator in respect of the disputes arising under the agreements between the parties.

The proposed arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Act.

Registry is directed to communicate this order to the proposed arbitrator.

The matters be listed after three weeks with the response, if any, of the proposed arbitrator.”

3. The proposed Arbitrator has submitted his consent along with a declaration under Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996 (for short, ‘the Act’) by letter dated 24.06.2026.
4. Learned counsel for the applicant, therefore, submits that appointment of the proposed Arbitrator may be confirmed.
5. In that view of the matter, I hereby appoint Dr. T. Raghuram, Retired Principal District Judge (Resident of H.No.1-11-242/1, Kishan Residency, 4th

Floor, Shyamlal Buildings, Near Metro Pillar No.1365, Begumpet, Hyderabad;  
Mobile No.9704377419), to act as an independent Arbitrator in respect of the  
dispute between the parties.

6. Registry is directed to serve a xerox copy of the entire pleadings to the  
learned Arbitrator. The learned Arbitrator is requested to keep in mind the fee  
prescribed in Schedule IV of the Act and the time limit prescribed under  
Section 29A of the Act.

7. The Arbitration Application is, accordingly, disposed of.

Miscellaneous applications pending, if any, shall stand closed.

SD/- M.MANJULA  
JOINT REGISTRAR

//TRUE COPY//



SECTION OFFICER

To,

1. Dr. T. Raghuram, Retired Principal District Judge (Resident of H.No.1-11-242/1, Kishan Residency, 4<sup>th</sup> Floor, Shyamlal Buildings, Near Metro Pillar No.1365, Begumpet, Hyderabad; Mobile No.9704377419) **(By Special Messenger) (Along with a Copy of affidavit and material papers)**
2. One CC to Sri M V Akarsh, Advocate [OPUC]
3. Two CD Copies

  
ABK/KA

HIGH COURT

DATED: 03/07/2026

ORDER

ARBAPPL.No.22 of 2026



DISPOSING OF THE ARBAPPL

⑤ MT  
9/7/26